

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/20/255/2019**

**Dated:27/06/2019**

Between

V. Narasimha Rao,  
S/o. V. Chinna Venkaiah,  
Aged about 43 years,  
Occ: unemployee,  
Bellamkondavaripalem,  
Nagulavaram (post),  
Macherla Mandal,  
Guntur District.

...      Applicant

AND

1. Union of India rep. by  
The Secretary,  
Ministry of Culture,  
Govt. of India,  
New Delhi.
2. The Director General,  
Archeological Survey of India,  
24, Tilak Marg,  
New Delhi.
3. The Deputy Superintending Horticulturist,  
Archeological Survey of India,  
Horticulturist Division No.3,  
Mysore, Karnataka.

...      Respondents

Counsel for the Applicant : Mr. A. Sharat Chandra

Counsel for the Respondents : Mrs. K. Bharathi, Addl. CGSC

***CORAM :***

***Hon'ble Mr. B.V. Sudhakar, Admn. Member***

***ORAL ORDER***  
***[ B.V. Sudhakar, Admn. Member]***

2. The O.A. is filed for not granting compassionate appointment to the applicant.
3. The brief facts of the case are that the applicant's father served the respondent's organization for about 23 years and passed away on 25.10.2005. The family was granted a monthly pension of 1913/-, which is inadequate to meet the family expenses.
4. Being eligible, the applicant submitted an application on 11.11.2006, seeking employment on compassionate grounds. However, the respondents rejected the same on 2.11.2012. Consequently, the present O.A.
5. The contentions of the applicant are that one another similarly situated person by name, Sri K. Babu, was given appointment on compassionate grounds vide respondent's letter dated 17.7.2018. The applicant prays that his case being similar, his request also needs to be processed on similar grounds. The applicant also made a representation on 11.11.2006, requesting for compassionate appointment.

6. The respondents have not filed reply statement, despite being given reasonable opportunity. However, both the counsel were heard and the material papers on record were perused.

7. As seen from the records, the applicant sought compassionate appointment on the ground that his father died in harness. The applicant's request was not considered whereas that of another similarly situated person by name, Sri K. Babu was considered. The applicant made a representation dated 11.11.2016, once again requesting to be considered on compassionate grounds. The respondents need to keep in view that the requests of the employees/ their wards have to be dealt with fairly and discrimination should be avoided. The applicant states that the ward of another employee has been given favourable treatment. Nevertheless, it needs to be gone into in detail. Therefore, the respondents, keeping in view the representation made by the applicant, shall examine his case for compassionate appointment and, if found eligible as per the rules and regulations of the respondent organization, shall consider by issuing a reasoned and speaking order, within a period of eight weeks from the date of receipt of this order.

With the above direction, the O.A. is disposed of. There shall be no order as to costs.

**(B.V. SUDHAKAR)**  
**MEMBER (ADMN.)**

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